

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE**

DEPARTMENT OF ECONOMIC AFFAIRS

LOK SABHA

**UNSTARRED QUESTION NO. 4216
TO BE ANSWERED ON FRIDAY, 11th August, 2017
[20 Shrawana, 1939 (SAKA)]**

'Blocked Funds to ZPs/Block Committee'

No. 4216, SHRI VIRENDER KASHYAP,

Will the MINISTER OF FINANCE be pleased to state :

- (a) whether the States have been benefited due to increase in the tax share of States and if so, the details thereof, States/UT-wise;
- (b) the details of quantum of benefit given to Himachal Pradesh and other hilly States in the country; and
- (c) whether the funds at the disposal to the Zila Parishad members/Block Development Committee members have been blocked in Fourteenth Finance Commission Report and if so, the details thereof and the reasons therefor?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI ARJUN RAM MEGHWAL)**

- (a) & (b) The Fourteenth Finance Commission (FFC) recommended enhancement in the share of the States in the divisible pool of Central Taxes and Duties to 42% from 32% with effect from 2015-16, which was accepted by the Union Government. Union Territories do not fall under the jurisdiction of Finance Commission. Accordingly, the devolution of Central Taxes and Duties to States increased to Rs. 5,06,192.96 crore in 2015-16 from Rs. 3,37,808.45 crore in 2014-15. State-wise detail (including Himachal Pradesh) indicating enhancement in tax devolution during the year 2015-16 in comparison with 2014-15 is Annexed.
- (c) FFC recommended that Local body grants should go to gram panchayats, municipal corporations, municipalities and nagar panchayats, which are directly responsible for the delivery of basic services. These grants will be distributed among them using the formula prescribed by the respective State Finance Commissions (SFCs). FFC recommended that State Governments shall take care of the needs of the other levels.

Annex

Statement showing Enhancement in Tax Devolution

(Rs. in crore)

Sl. No.	State	2014-15	2015-16	Increase in 2015-16 over 2014-15
		13th Finance Commission	14th Finance Commission	
1	Andhra Pradesh	13692.42	21893.79	8201.37
2	Arunachal Pradesh	1109.98	7075.58	5965.60
3	Assam	12283.71	16784.88	4501.17
4	Bihar	36963.07	48922.68	11959.61
5	Chhattisgarh	8363.03	15716.47	7353.44
6	Goa	900.54	1923.76	1023.22
7	Gujarat	10296.35	15690.43	5394.08
8	Haryana	3548.09	5496.22	1948.13
9	Himachal Pradesh	2644.17	3611.17	967.00
10	Jammu & Kashmir	4477.23	7813.48	3336.25
11	Jharkhand	9487.01	15968.75	6481.74
12	Karnataka	14654.25	23983.34	9329.09
13	Kerala	7926.29	12690.67	4764.38
14	Madhya Pradesh	24106.99	38397.84	14290.85
15	Maharashtra	17602.97	28105.95	10502.98
16	Manipur	1526.95	3142.42	1615.47
17	Meghalaya	1381.69	3276.46	1894.77
18	Mizoram	910.67	2348.11	1437.44
19	Nagaland	1062.69	2540.72	1478.03
20	Orissa	16181.21	23573.75	7392.54
21	Punjab	4702.97	8008.90	3305.93
22	Rajasthan	19817.14	27915.93	8098.79
23	Sikkim	809.33	1870.28	1060.95
24	Tamil Nadu	16824.03	20353.86	3529.83
25	Telangana	9795.40	12350.72	2555.32
26	Tripura	1730.13	3266.02	1535.89
27	Uttar Pradesh	66622.91	90973.66	24350.75
28	Uttarakhand	3792.30	5333.19	1540.89
29	West Bengal	24594.93	37163.93	12569.00
	TOTAL	337808.45	506192.96	168384.51